Clause 26

1. That at page 13, lines 12 and 13.—

for "no court inferior to that of a presidency magistrate or a magistrate of the first class" *substitute*—

substitute "no court other than that of a metropolitan magistrate or a judicial magistrate of the first class or a court superior thereto".

2. That at page 13, line 15,—

for "1898" *substitute* "1973".'

(iv) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tokyo Convention Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1974.'

(v) 'In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Small Coins (Offences) Amendment Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 28th November, 1974.'

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

(1) The Tokyo Convention Bill, 1974.

(2) The Small Coins (Offences) Amendment Bill, 1974.

13.43 hrs.

13.43 hrs.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

(1) APPOINTMENT OF MEMBER OF LOK SABHA TO JOINT COMMITTEE

SHRI LILADHAR KOTOKI (Nowgong): I beg to move:

"That this House do appoint Shri Tulsidas Dasappa to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Prabhudas Patel".

MR. SPEAKER: Motion moved:

"That this House do appoint Shri Tulsidas Dasappa to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Prabhudas Patel."

The Motion was adopted.

(ii) RECOMMENDATION TO RAJYA SABHA TO APPOINT A MEMBER TO JOINT COMMITTEE

SHRI LILADHAR KOTOKI: I beg to move:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation of Shri Bipinpal Das and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: Motion moved:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963, in the vacancy caused by the resignation

of Shri Bipinpal Das and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

13.44 hrs.

MATTER UNDER RULE 377

REPORTED DECISION TO RAISE LEVY PRICE OF SUGAR

SHRI BHOGENDRA JHA (Jainagar): Mr. Speaker, Sir, I want to draw the attention of the House to a very disturbing news in the *Times of India* dated December 1, 1974.

There is a news item that there is an increase in the levy price of sugar which would be announced within a fortnight. Mr. Pillai of the Indian Sugar Mills Limited said to-day at Madras that the Union Agriculture Minister Shri Jagjivan Ram gave him this assurance when he met him last Monday.

This is a very disturbing news. The consumers of the whole country had not been expectinng that. Despite this serious failure to impliment the previous assurances, this Government perhaps, apparently seems to be serious to hold the priceline—at least it claims that it is serious to hold the priceline—and, at this moment, if the price of levy sugar is increased, it will naturally have reaction and the market price of sugar is bound to go up. And the other commodities' prices will be affected. The most disturbing aspect of it, is that when this is to be announced, the Minister of the Central Government makes it known to the people of this country through the Chairman of the Indian Sugar Mills Federation when Parliament itself is in session. The Chairman, Shri Pillay, has said that he gave this assurance last Monday. I wanted the Minister of Agriculture to be present here to confirm or contradict this report. If he contradicts it, the country will gain. But the statement is very categorical that last Monday Shri Pillay was assured by the Minister of Agriculture that the levy price of sugar would be raised.

Here the question of propriety and the question of privilege also comes. If the price has to be raised, the House must first be taken into confidence when it is in session. We do not want to hear this news from the mouth of the Chairman of the Indian Sugar Mills' Association.

So I would request you to ask the Minister to make a statement in the House clarifying whether the news is correct or not. If it is correct, then with regard to the increase in the price of levy sugar, the House must be given an opportunity to raise its voice against it because we are against any increase in the price of any item, particular with regard to the price of levy sugar. This is a question not only of the right but of the privilege of the House.

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष महोदय, क्या आप ने इस विषय के लिए रूल 377 के अन्तर्गत इजाजत दी है? यह तो प्रिवेलेज का मामला है। सदन बैठा हुआ है और मंत्री महोदय लेवी शूगर की प्राइस को बढ़ाने के बारे में फैडरेशन के प्रेजिडेंट से बातचीत कर रहे हैं और उस से ऐलान करवा रहे हैं।

श्री श्यामनन्दन मिश्र (बगुलसराय): माननीय सदस्य ने नोटिस दिया है और मिनिस्टर सदन में मौजूद नहीं हैं।

SHRI BHOGENDRA JHA: I would like the Minister to clarify the position. If he contradicts the reports, it is all right. But if he had given any such assurance, then the question of privilege comes in.

MR. SPEAKER: This will be conveyed to the Minister. Mr. Maurya.

SHRI S. M. BANERJEE (Kanpur): You have rejected my adjournment